

**AMITY LAW SCHOOL, NOIDA
ORGANISES**

**3rd AMITY NATIONAL
ADR TOURNAMENT
2019**

13th - 14th SEPTEMBER, 2019

**VENUE: AMITY UNIVERSITY, SECTOR-125, NOIDA,
UTTAR PRADESH**

ABOUT AMITY LAW SCHOOL:

Amity Law School Noida, (ALSN) an institution of Amity University, Uttar Pradesh, not only focuses on the legal aptitude but also on the practicality, while enlightening the students on the intricacies of law. It is fully geared to provide its students with an innovative and stimulating exposure. The high standards of legal education integrate their legal concepts with an incisive and practical understanding of law. The courses here develop the general skills and core competences essential for legal education. The focus is on the development of the capacity to analyze and reason, oral and written communication, knowledge application, intellectual curiosity and professional integrity. ALSN has been organizing various National and International Mooting competitions, quizzes, debates to encourage the students to develop their interest towards law as a whole.

A National Level Tournament on ADR shall be conducted by the Alternative Dispute Resolution Society of Amity Law School, Noida with the aim to bridge the gap between the theoretical and practical application of concepts. Alternative Dispute Resolution (ADR) provides a substitute to the conventional methods of resolving disputes. It offers to resolve various types of matters including civil, commercial, industrial and family etc., where litigation takes years to settle the disputes. It also provides the parties with a channel to initiate a dialogue and reach the settlement expeditiously and cost-effectively. Generally, ADR uses neutral third party who helps the parties to communicate, discuss the differences and resolve the dispute. It is a method which enables individuals and group to maintain co-operation, social order and provides opportunity to reduce hostility.

The main objective of this tournament is to bring out the latent talents of students, providing them with a learning experience and building their competitive spirit. It seeks to encourage them to explore the various aspects of dispute resolution, understand its intricacies and receive a more practical understanding of the alternate methods of dispute settlement out of court, which will ultimately promote the various mechanisms of ADR.

ABOUT THE TOURNAMENT:

The ADR Society of Amity Law School Noida is pleased to announce the **third edition** of the prestigious **Amity National Alternative Dispute Redressal Tournament 2019, scheduled on 13th September 2019 and 14th September 2019**. This event would be a great opportunity for all law students (Currently pursuing a five-year integrated course, three-year LLB or LLM) across the country.

This event is of great importance in the present scenario as in India there is legal regime regulating Arbitration & Conciliation and it will help simulate transactional negotiations or mediation, as it involves diverse areas of law, including environmental, intellectual property, family law etc. It is a 2-day event which will comprise of three sub-events namely **Med-Arb and Arbitration Award Writing, Negotiation, Client Counseling**. ADR encourages litigants to negotiate directly with each other prior to some other legal process that are very much like a courtroom process. It is an upcoming law arena devoted to prepare a generation of law professionals capable of facing future demands confidently.

It is a unique initiative and one of the best avenues worldwide where students can experience a medley of dispute resolution activities simultaneously. The main event comprised of four sub-events in the prior tournaments but this time two events have been clubbed to give a more subject specific and efficient control over the event and stipulate the knowledge station effectively.

The brief of the events are as follows:

- **The Med-Arb & Arbitration, Award Writing Competition** - It is a hybrid of Mediation and Arbitration. Each team will consist of 2 participants. Neutral party is adopted for mediation and if failed the party must go for Arbitration. The arbitrator of each team will deliver a simulation of how an arbitral award should be written within the stipulated time.
- **Negotiation competition** - Each team will consist of 2 participants one will be the attorney and the other being the client, who will negotiate the differing party in the most adept manner.
- **Client Counseling Competition** - Each team shall consist of 2 members. The Competition simulates a law office consultation in which two law students, acting as lawyers are presented with a hypothetical dispute brought before them by a Client-actor.

SUBJECT MATTER OF THE COMPETITION:

- Civil Law
- Contract Law
- Constitutional Law
- Consumer Law
- Intellectual Property Rights
- Family Law
- Environmental Laws
- Property Law
- Company Law

(Note: The subject area is not limited to the above- mentioned domain of law)

Eligibility criteria

- It is mandatory for each college team to take part in all 3 above mentioned events to be eligible for the ADR Tournament Trophy.
- Maximum two teams from each college are allowed to participate in the same sub-event.
- The participants shall be students from any year/semester of the three or five-year LLB course or LLM from any Law Institute recognized by the Bar Council of India.

Participant's Guide:

- The registration fee is Rs.1500/- for each participant. (Exclusive of accommodation).
- The registration fees inclusive of accommodation charges is Rs 2000/- per participant.
- It is mandatory for each team to fill the Event Registration Form online.

<https://docs.google.com/forms/d/1t1bXnghVEIZ6-VvKSpxVjsuln2aQdyZNbi7Cn3Gep7o/edit>)

- **Scanned copy (Annexure-I), travel form (Annexure-II), Screenshot of online payment and negotiation simulations should be sent to the given email address on the specified dates.**
- Scanned copy of the necessary documents should be sent to- adrt2019alsn@gmail.com
- **Subject of the email** to be sent will be “**3rd Amity National ADR Tournament**” along with **the details of their respective colleges.**
- **Mode of Payment will be online.** (The details of the same will be notified shortly)
- Med-Ard & Arbitration Award Writing, Negotiation Competition, Client Counseling Competition.
- The participants have to bring **5 hard copies of Negotiation Simulations** and submit it **during the time of registration on the day of the event.**
- The competition is capped to the participation of 36 institutes across the nation. The Registration will be accepted on **first-cum-first-serve** basis.

GENERAL GUIDELINES

Composition

- Each team shall consist of 6 members for the tournament i.e. 2 members for each Competition.
- Not more than two teams per institution will be permitted for the competitions.
- Cross-teams are not permitted.
- One student will not be allowed to participate in more than one competition.
- The team code shall be allotted by the host institution prior to arrival of the participants and continue to be same till the final rounds.
- The team composition shall not be altered after registration.

Language

The language of the Tournament shall be English.

Dress Code

The dress code for the Tournament shall be strictly black and white (Indian / Western) formals.

FORMAT OF THE TOURNAMENT

The Alternative Dispute Resolution Tournament, consists of the following competitions under its fold-

- Mediation-Arbitration & Arbitral Award Writing Competition
- Negotiation Competition
- Client Counseling Competition

Scoring Criteria and Structure: Each competition in the tournament shall carry definite weight age in terms of 'Points' to be adjudged as the Winner of the Tournament in the manner as mentioned below.

ADR TOURNAMENT POINTS	WINNERS	RUNNERS UP	SEMI FINALISTS	PARTICIPATION
Negotiation	10	8	5	2
Med-Arb*	10	8	5	2
Client counseling	10	8	5	2

* The score of the Arbitral Award writing **shall not be considered** for the Tournament Points.

Eligibility for ADR Tournament:

The winner of the ADR Tournament will be given a Champions Trophy(Rolling).

- The Teams will have to participate in all three Competitions in the ADR Tournament in order to be eligible to win the Rolling Trophy of the ADR Tournament.
- Penalty Deductions, if any, shall be considered in calculating the Tournament Points for the ADR Tournament.

Tie-Breaker System: In case of two or more institutes having the same number of tournament points, the ADR Champion shall be decided on the basis of the following tie breaker method-

- a. The institute with the highest number of wins.
- b. In case the tie continues, the institute with the highest number of runners-up.

c. In case the tie still stands, the institute with the highest number of semis – finalist.

d. In case the tie still continues, the institute with the highest number of quarter- finalist. e. If the tie still continues, the decision of the organizing committee shall after due considerations, decide the issue.

Decision: The decision of the judges shall be final and binding and the decision of the Organizing Committee shall be final and binding in regard to the interpretation of Rules and any query.

MED-ARB & AWARD WRITING COMPETITION

1. Team Composition:

The team shall comprise of one Mediator and one Arbitrator. The Arbitrator will also have to write an award once immediately after the preliminary round of Med-Arb Competition.

Note: The Arbitration award shall be written on the basis of the observations during the Med- Arb round. Hence, the arbitrators are suggested to take notes during the proceeding.

2. Brief about the event

The Med-Arb Competition is a hybrid of Mediation and Arbitration. In the initial phase, the presiding neutral third-party acts as a mediator and coaches (or) encourages the parties towards a settlement. In the shadow of Med-Arb, the participants first, try and resolve the dispute through mediation, failing which the parties adopt the process of arbitration.

3 Time frame

- Each participant (Mediator + Arbitrator) in the Preliminary Round will be allotted 10 minutes each (7+3) in which, 7 minutes is for the participant to resolve the dispute amicably and 3 minutes are for the judges to cross-question the participants.
- Each participant (Mediator + Arbitrator) in the Quarter-final Round will be allotted 12 minutes each (9+3) in which, 9 minutes is for the participant to resolve the dispute amicably and 3 minutes are for the judges to cross-question the participants.
- Each participant (Mediator + Arbitrator) in the Semi-final Round will be allotted 15 minutes each (12+3) in which, 12 minutes is for the participant to resolve the dispute amicably and 3 minutes are for the judges to cross-question the participants.
- Each participant (Mediator + Arbitrator) in the Final Round will be allotted 20 minutes each (15+5) in which, 15 minutes is for the participant to resolve the dispute amicably and 5 minutes are for

the judges to cross-question the participants.

4. Judging Criteria

The Participating Teams will be evaluated by the judges based on the following criteria:

Particulars:	Maximum Marks:
Presentation	15
Knowledge of Law	25
Application of Law	25
Mediation and Arbitration Skills	35
Total	100

*Note: The decision of the Judges shall be final. Hence it cannot be disputed at any given stage of the Tournament.

ARBITRAL AWARD WRITING

1. Brief about the event

The Arbitral Award Writing Competition shall be conducted pursuant to Mediation Arbitration Session. The Format of the competition shall be written and decision of arbitrator shall be binding on parties and their decision would be called 'Award'

2. Competition Format:

Time frame: Each participant shall be allotted 1 hour to write the complete award.

Books and Bare Acts are permitted. However, the same will not be provided by the host institute. Participants are required to bring their own material.

3. Guidelines for the Competition:

- Arbitrators should keep in mind at all times that awards are primarily written for the parties. For these purposes, awards should be in a format and layout which aids the communication of the arbitrator's decision and invites reading. They may be written as a flowing narrative dealing with the evidence as it arises naturally in the sequence of things or, where there are many different issues, on an issue-by-issue basis, dealing with the evidence and argument applicable to each issue separately.

- Arbitrators may consider using short sentences. As soon as a sentence ceases to have a clear and logical link to the preceding sentence, arbitrators should write a new paragraph. Arbitrators should use numbered paragraphs. The award should also include informative headings and sub-headings. A table of contents is especially helpful in lengthy awards. To the extent possible, awards should avoid using technical or legalistic expressions and should be written in plain and simple language which sets out the decision in a coherent and unambiguous manner.
- While drafting an award, arbitrators should also consider the wider audience who may read and are invited to take actions in relation to the award, including judges exercising a supportive or supervisory role and/ or third parties (such as insurers) whose interests may be affected by it. An award should contain sufficient information to enable its audience to understand the issues and/or its meaning without the need to make further enquiry into the matter. Arbitrators should not attach extensive documents to the award and/or refer to documents attached to the award. If it is necessary to refer to key documents it is good practice to quote the relevant passage(s)/part(s) in full. However, sometimes, arbitrators may attach certain documents to the award, such as the terms of reference, provisional orders and/or earlier awards when required under the relevant rules or for ease of reference.

Note: The above mentioned guidelines should be treated as mere suggestions, interpretation of which and the format of the award shall be at the discretion of the Arbitrator

NEGOTIATION COMPETITION

(RULES & REGULATIONS)

1. Brief about the event

In Negotiation competition, each team shall consist of an attorney and a client who will negotiate with the differing party in the most adept manner. Here where two parties in a conflict or dispute reach a settlement between themselves that they can both agree on. Negotiations are reached through discussions made between the representatives of the parties without any involvement of the third party.

2. Competition Format:

General Guidelines-

- i. Each team is required to submit a negotiation simulation in soft as well as hard copy format on/or prior to the specified date. The Negotiation Simulations should be construed in a reasonable manner and any interpretations made by the Participating Teams should only be limited to drawing rational inferences. Excessive interpretation and creation of new facts by the Participating Teams will attract a penalty. Clarifications, if any, associated with a Negotiation Simulation should be sought by a Participating Teams from the Organising Committee before the specified date. In case of any doubts, the interpretation supplied by the organizing committee shall remain the official interpretation of a Negotiation Simulation.
- ii. Please note the Negotiation Simulation shall not exceed more than 5 Pages (exclusive of Cover Page).
- iii. Formatting Features of the Simulation: 12, Times New Roman, 1.5 Line Spacing and Justified Text.

3. Time frame:

- **The Preliminary Round** will have a Time Limit of 30 (thirty) minutes for conclusion of a Negotiation Session. Each team shall be allotted 15 (fifteen) minutes, in which the teams shall conclude their deliberations. The time allotted shall be inclusive of opening statement, post negotiation analysis statement, question-answer round.
- **The Quarter Final Rounds** shall consist of Eight qualifying Teams with the highest score in the Preliminary Round. The Quarter final Rounds will have a Time Limit of 40 (forty) minutes for conclusion of a Negotiation Session. Each team shall be allotted 20 (twenty) minutes, in which the teams shall conclude their deliberations.
- **The Semi-Final Rounds** shall consist of Four Qualifying Teams The Semi-Final Rounds will have a Time Limit of 50 (fifty) minutes for conclusion of a Negotiation Session. Each team shall be allotted 25 (twenty-five) minutes, in which the teams shall conclude their deliberations.

- **The Final Round** will have a Time Limit of 60 (sixty) minutes for conclusion of a Negotiation Session. Each team shall be allotted 30 (thirty) minutes, in which the teams shall conclude their deliberations.

Note: The qualification to semi-finals and final round shall be on elimination basis.

4. Judging Criteria

The Participating Teams will be evaluated by the judges based on the following criteria:

Particulars:	Maximum Marks:
Opening Statements	10
Team Co-ordination	10
Knowledge of Law	10
Recognition of Key Issues of Dispute	10
Establishment of Relationship with Opposite Party	10
Consideration of the Best Interest of the Party	15
Solutions Suggested	15
Negotiation Analysis Statement	10
Response to Questions	10
Total	100

*Note: The decision of the Judges shall be final. Hence it cannot be disputed at any given stage of the Tournament.

The Judges will also take into account the following:

- **Alternative Courses of Action:** Consistent with the analysis of the client's problem, develop a set of potentially effective and feasible alternatives, both legal and non-legal.
 - **Client's Goals and Expectations:** Learn the client's goals and initial expectations; modify or develop them as necessary.
- **Client's Informed Choice:** As appropriate, assist the client in his or her understanding of problems and solutions and in making an informed decision.
- **Description of the Problem:** Learn how the client views his or her situation, using a combination of listening and questioning, drawing out both information and emotions of the client, as appropriate, to develop a reasonably complete and reliable description of the problem.
- **Effective Conclusion:** Conclude the interview skillfully and leave the client with a feeling of reasonable confidence and understanding, with appropriate reassurance, and with a clear sense of specific expectations and mutual obligations to follow.
- **Moral and Ethical Issues:** Recognize, clarify and respond to any moral or ethical issue(s) which may have arise, without being prejudicial in judgment.
- **Overall Rating:** Synthesize the above criteria as relevant in an overall rating/scoring.
- **Post-Interview Reflection:** signifies the feeling which their own client feels, the strengths and limitations of their interviewing and counseling skills, their handling of the substantive aspects of the client's problems (legal and non-legal), provided for an effective follow-up.
- **Problem Analysis:** Analyze the client's problem with creativity and from both legal and non-legal perspectives, resulting in a clear and useful formulation of the problem.
- **Teamwork:** As collaborating counselors, work together as a team, with flexibility and an appropriate balance of participation.
- **Working Atmosphere and Professionalism:** Establish the beginning of an effective professional relationship and working atmosphere and, if and when appropriate, orient the client to the special nature of the relationship, including confidentiality, explanation of fees and responding to client's concerns, mutual obligations and rights, duration and plan of the consultation, etc., in a courteous, sensitive and professional manner.

- **Please Note:** The client is also entitled to speak during the Negotiation Proceedings.

The top ranked Participating Team in the Final Round will be adjudicated as the winner of the Competition.

*Note: The decision of the Judges shall be final. Hence it cannot be disputed at any given stage of the Tournament.

CLIENT COUNSELLING COMPETITION

(RULES & REGULATIONS)

1. Brief about the event

The competitors conduct an initial interview with a person playing the role of the client and then address both the client's legal and non-legal issues in Client Counseling Competition.

2. Competition Format:

General Guidelines-

Use of props is allowed (**Note:** electronic devices may be used as props but cannot be used during the session.)

Each Counseling Session is divided into three parts:

- Consultation
- Post-Consultation
- Critique

3. Time frame:

- **The Preliminary Round** will have a Time Limit of 25 minutes for Client Counseling Session inclusive of the consultation, post-consultation & question answer round.
- **For Quarter-Final Rounds**, the 8 (eight) qualifying teams will have a Time Limit of 35 minutes for Client Counseling Session inclusive of the consultation, post-consultation & question answer round.

- **For Semi-Final Rounds**, the 4 (four) qualifying teams will have a Time Limit of 45 minutes for Client Counseling Session inclusive of the consultation, post-consultation & question answer round.
- **For Final Rounds**, the 2 (two) qualifying teams will have a Time Limit of 60 minutes for Client Counseling Session inclusive of the consultation, post-consultation & question answer round.

4. Judging Criteria:

The Participating Teams will be evaluated by the judges based on the following criteria:

Particulars:	Maximum Marks:
Presentation	20
Problem Analysis	25
Knowledge and Applicability of Law	20
Post Interview Reflection	25
Ability to Answer Questions	10
Total:	100

*Note: The decision of the Judges shall be final. Hence it cannot be disputed at any given stage of the Tournament.

The judges may also take account of the following –

- Alternative Courses of Action
- Client's Goals and Expectations
- Client's Informed Choice
- Description of the Problem Effective Conclusion
- Moral and Ethical Issues
- Overall Rating
- Post-Interview Reflection
- Problem Analysis
- Teamwork
- Working Atmosphere and Professionalism

PRIZES

The University shall award prizes worth Rs. 65,000/- in the following categories

The winner of the Tournament:

Title	Prizes
Winner of the Tournament	Rolling Trophy + Rs. 5,000/-
Winners Med-Arb Team	Trophy + 12,000/-
Runners Up Med-Arb	Trophy + 6,000/-
Winners Negotiation Competition	Trophy + 12,000/-
Runners Up Negotiation Competition	Trophy + 6,000/-
Winners Client Counseling	Trophy + 12,000/-
Runners Up Client Counseling	Trophy + 6,000/-
Best Arbitral Award Writer	Trophy + 6,000/-

IMPORTANT DATES

Submissions:	Date:
Last Date to fill the online Registration form (Google Form)	18 th August 2019
Last Date of Submission of Registration Form and Travel Form (Softcopy)	23 rd August 2019
Release of Negotiation Problem for Preliminary Round	20 th August 2019
Last date to seek clarification with respect to the Released Problem	23 rd August 2019
Release of Clarifications of Negotiation Problem	26 th August 2019
Last date for submission of the Negotiation Simulation (Softcopy)	29 th August 2019 (12:00 A.M midnight)

3rd Amity National ADR Tournament 2019

Amity Law School, Noida, AUUP

(13th and 14th September 2019)

Registration Form

Name of the Institution / College:

Address:

City: Pin: State:

Name of the Primary Contact Person:

Email Id..... Contact No.....

Person to whom communication relating to the Tournament shall be sent.

MED-ARB & ARBITRAL AWARD WRITING

Details of Team Members:

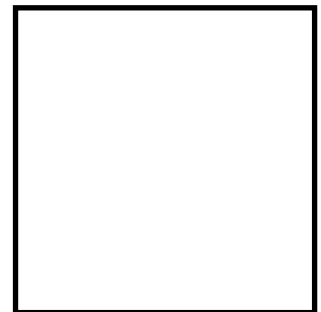
Participant 1

Name Mr./Ms.

Semester/ Year of Study.....

Email Id:

Contact No..... Signature.....



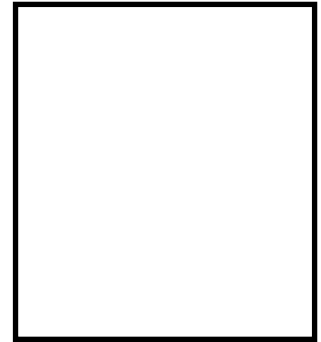
Participant 2

Name Mr./Ms.

Semester/ Year of Study.....

Email Id:

Contact No..... Signature.....



NEGOTIATION

Details of Team Members:

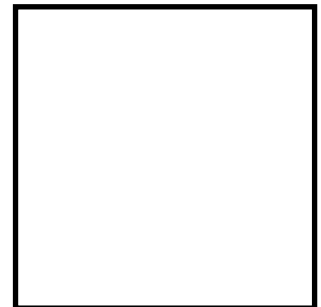
Participant 1

Name Mr./Ms.

Semester/ Year of Study.....

Email Id:

Contact No..... Signature.....



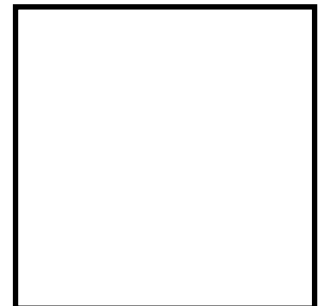
Participant 2

Name Mr./Ms.

Semester/ Year of Study.....

Email Id:

Contact No..... Signature.....



CLIENT COUNSELLING

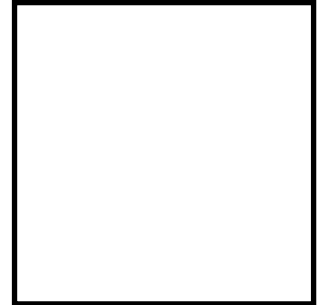
Participant 1

Name Mr./Ms.

Semester/ Year of Study.....

Email Id:

Contact No..... Signature.....



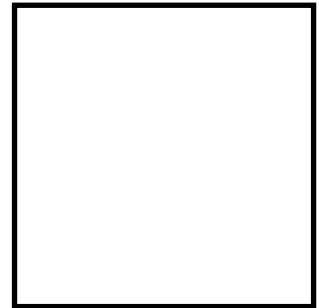
Participant 2

Name Mr./Ms.

Semester/ Year of Study.....

Email Id:.....

Contact No..... Signature.....



Accommodation: (12th September Evening to 15th September)

Yes

No

Details of the Registration Fees:

DD Details:

Transaction Id:

Signature of the Head of the Institution

Seal of the Institution

3rd Amity National ADR Tournament 2019

Amity Law School, Noida, AUUP

(13th and 14th September 2019)

Travel Form

Name of the Institution / College:

Address:

City: Pin: State:

Name of the Primary Contact Person:

Email Id..... Contact No.....

ARRIVAL DETAILS:

Date of Arrival: Time of Arrival:

Mode of Arrival:

DEPARTURE DETAILS:

Date of Departure: Time of Departure:

Mode of Departure:

NOTE

- **Separate Accommodation** will be provided for boys and Girls in the Campus.
- **No pick up and Drop** facility available shall be provided.
- Teams are requested to enter Amity University, Sector-125, Noida, from **Gate No. 1**.
- **Accommodation will be granted from 05:00 P.M. onwards on 12th September 2019 to 09:00 A.M. on 15th September 2019.**

CONTACT DETAILS

Faculty Advisor:

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Faculty Convener:

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Student Coordinators:

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